- Note:— 1. All motions and mentioning of D. B. Civil & Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Division Benches.
  - 2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches.
  - 3.All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
  - 4.Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

## SITTING OF BENCHES OF PATNA HIGH COURT FROM 8th February, 2019 DIVISION BENCHES

- 1. Hon'ble The Chief Justice & Hon'ble Justice Smt. Anjana Mishra
- I. CWJC -Group-6- Relating to PIL (Up to 2017) II. CWJC- Group-7 Relating to Validity of Acts, Rules & Regulations etc. (up to 2016) III. Group-30--LPA (up to 2014 & From 2018) Orders, Admission & Hearing. IV. Referred matters civil and criminal -Orders, **Admission & Hearing** V. MJC- (D.B.) Contempt- Orders, Admission & Hearing. VI. CWJC - Group-23--Company Appeal (D.B.) VII. Cr. WJC- Group-53- Including Habeas corpus (D.B.) -Orders, Admission & Hearing. VIII. Original Criminal Misc.(D.B.) IX.CWJC- Group-- 11— CAT Matters - Orders, Admission & Hearing. X. CWJC- Group-10 - Relating to Judicial Service XI. Civil Review (D.B.) —Orders, Admission & Hearing
- 2. Hon'ble Mr. Justice Jyoti Saran & Hon'ble Mr. Justice Arvind Srivastava
- I. CWJC –Group-6- Relating to PIL (From 2018)
  II. CWJC- Group-7 Relating to Validity of Acts , Rules & Regulations etc. (From 2017)
  III. CWJC-Group-8- Relating to All Direct and Indirect Taxation etc.
- IV. CWJC-Group-9- State Taxation Matters, M.V. (Taxation)
  /M. A. (Taxation)— Orders, Admission & Hearing
  V. Group-30-LPA (2015-2017)-Orders, Admission & Hearing
  VI. Group 32(i) --(Family Court Matters)
- (ii)- (State Taxation Matters)--Orders, Admission & Hearing VII. M.A. (D.B.) (other than family court &Tax Matters) --Orders, Admission & Hearing.
- VIII. Group- 34- Commercial Appellate Division Matter Orders, Admission & Hearing IX. Civil writ Petition arising from orders of Commercial Courts and Commercial Divisions. X. CWJC-Group-36--Supreme Court Appeal
- XI. Any other criminal (D.B.) matters not assigned to any other D.B.
- XII. MJC- (D.B.)— Orders, Admission & Hearing XIII. Second Appeal (D.B.)--Orders, Admission & Hearing XIV. Any other civil D.B. matters not assigned to any other D.B.

XV. Specially Assigned Matters

XII. Specially Assigned Matters

3. Hon'ble Mr. Justice Rakesh Kumar &

I. Criminal Appeals (D.B.)--Group- 41

Hon'ble Mr. Justice Prakash Chandra Jaiswal (Custody matters)-Orders, Orders On Petitions &

Hearing

II. Death Reference--Group- 55-Hearing

III. Group- 53--Cr. WJC (D.B.)-- B.C.C. Act— Orders,

Admission & Hearing.

IV. Specially Assigned Matters

4. Hon'ble Mr. Justice Hemant Kumar Srivastava & I. Cr. Appeal (D.B.)--Group- 41-- Orders, Hon'ble Mr. Justice Rajendra Kumar Mishra

**Orders on Petitions & Admission** 

II. Cr. Appeal (D.B.)--Group- 41 --- Hearing (Other than

**Custody matters**)

III. Cr. Appeal (D.B.)-Group- 41- Hearing (above 10

years old)

IV. Specially Assigned Matters

## **CIVIL & CRIMINAL SINGLE BENCHES**

1. Hon'ble The Chief Justice (Friday) -AT 2.15 P.M.

I. Request case – (Group – 35)

II. MJC - (Group - 33) - Contempt Arising out of salary

and Pension matters relating to university and

State Govt.

**III. Specially Assigned Matters** 

2. Hon'ble Mr. Justice Dinesh Kumar Singh

I.Group - 46 (A/Bail & R/Bail)- left over Bail matters of 2018

II. Group – 52 – Cr. Rev. (up to 2015) III. Group - 57 Govt. Appeal (S.J.)

IV. Group - 59 SLA

Orders, Admission & Hearing V. Specially Assigned Matters

3. Hon'ble Mr. Justice Shivaji Pandey

I. CWJC- Group-13 Service Matters (up 2013)

Orders, Admission & Hearing

II. CWJC- Group- 20 (Industrial Law)- Orders, Admission &

Hearing

**III. Specially Assigned Matters** 

4. Hon'ble Mr. Justice Ashwani Kumar Singh

I. Group -2 -C. Misc. -Orders, Admission & Hearing

II. Group- 54 -Cr. WJC (S.J.)- Orders, Admission & Hearing

**III. Specially Assigned Matters** 

5. Hon'ble Mr. Justice Vikash Jain

I. Group — 24 to 27 -Company Matters

- Orders, Admission & Hearing II. Group -31 -Matrimonial Ref. III. Group -19 -Election Matters IV. Group -38 -Test Case V. Group -39 -Test Suit

VI. Group -1 -Certificate Appeal

VII. Group -3 -Civil Ref.

VIII. Group -61- Original Cr. Misc. (Company Matters

Related) — Orders, Admission & Hearing

IX. Specially Assigned Matters

6. Hon'ble Mr. Justice Ahsanuddin Amanullah

I. Group - 45 - Quashing (Up to 2016) --Orders, Admission & Hearing. **II. Specially Assigned Matters** 

--Orders, Admission & Hearing II. Group - 43 - Cr. Appeal (S.J.)- Except Bail matters arising from SC/ST (P) Act. III. Group - 42 -Cr. Appeal- Cr. Appeal- Women & Children related matters IV. Group - 44 -Cr. Appeal U/S 341 Cr. PC. --Orders, Admission & Hearing. V. Specially Assigned Matters 8. Hon'ble Mr. Justice Chakradhari Sharan Singh I. Group- 17- -Land Related -Order, Admission & Hearing **II. Specially Assigned Matters** 9. Hon'ble Mr. Justice Prabhat Kumar Jha I. Group-36 -Supreme Court Appeal II. Group-37 -Second Appeal III. Group-40 -Title Suit--Orders, Admission & Hearing. IV. Specially Assigned Matters 10. Hon'ble Justice Smt. Anjana Mishra I. Specially Assigned Matters + Tied up matters (Friday) -AT 2.15 P.M. 11. Hon'ble Mr. Justice Ashutosh Kumar I. CWJC- Group-13 Service Matters -other than **Education Service- (From 2017)** -- Orders, Admission & Hearing II. Specially Assigned Matters I. CWJC — Group —15 -Retirement benefit 12. Hon'ble Justice Smt. Nilu Agrawal -- Orders, Admission & Hearing **II. Specially Assigned Matters** 13. Hon'ble Mr. Justice Sudhir Singh I. Group- 22- - Miscellaneous- Orders, Admission & Hearing II. Specially Assigned Matters 14. Hon'ble Mr. Justice Birendra Kumar I. Group- 32 -Misc. Appeal II. Group- 5 - Civil Revision--Orders, Admission & Hearing. **III. Specially Assigned Matters** 15. Hon'ble Mr. Justice Vinod Kumar Sinha I. Group - 46 -Criminal Misc.-- A/Bail II. Group- 49 -Transfer III. Group- 50 - others IV. Group- 51 - Criminal Reference V. Group - 52- Cr. Rev- (2016 to 2017) --Orders, Admission & Hearing. VI Group-43 - Cr. Appeal (S.J.)- relating to A/Bail arising from SC/ST (P) Act. VII. Specially Assigned Matters 16. Hon'ble Mr. Justice Sanjay Priya I. Group – 29 -F.A. -Orders & Hearing. II. Group-21 -Environment related -- Orders, Admission & Hearing III. Specially Assigned Matters 17. Hon'ble Mr. Justice Dr. Anil Kumar Upadhyay I. Group-33 -MJC-- Orders, Admission & Hearing II. Specially Assigned Matters 18. Hon'ble Mr. Justice Rajeev Ranjan Prasad I. Group-16 -Trade & Commerce II. Group-18 -Matters arising out of municipal Act, panchayat Act, Co-operative Societies Act including

Election matters (except education service)

-- Orders, Admission & Hearing III. Specially Assigned Matters

I. Group - 45 - Quashing (From 2017)

7. Hon'ble Mr. Justice Aditya Kumar Trivedi

19. Hon'ble Mr. Justice S. Kumar I. Group – 46 -Criminal Misc.-- R/Bail II. Group – 52 -Cr. Revision- (From 2018)

-- Orders, Admission & Hearing

III Group-43 - Cr. Appeal (S.J.)- relating to R/Bail arising

from SC/ST (P) Act.

**IV. Specially Assigned Matters** 

I. Group-13 Service Matters -other than Education Service- (2014, 2015 & 2016) 20. Hon'ble Mr. Justice Madhuresh Prasad

II. Specially Assigned Matters

21. Hon'ble Mr. Justice Mohit Kumar Shah

I. Group – 14 -Education Service II. Group – 12 -Education Matters-Orders, Admission &

Hearing

**III. Specially Assigned Matters** 

Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.